

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

EXCISE APPEAL NO. 52315 / 2019

[Arising out of Order-in-Appeal No. 174-179(SM) CE/JPR/2019 dated 06.06.2019 passed by the Commissioner (Appeals), Central Excise and CGST, Jaipur]

**SHRI PRADEEP DALMIA MANAGING
DIRECTOR of M/s. TRISHUL METAL
INDUSTRIES LTD.**

APPELLANT

Vs.

**COMMISSIONER OF CENTRAL GOODS AND
SERVICE TAX, SURYA NAGAR, ALWAR (RAJ)**

RESPONDENT

APPEARANCE:

Shri Bipin Garg & Ms Kainaat, Advocate for the Appellant
Shri Ravi Kapoor, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING: September 23, 2021

DATE OF DECISION: 27-12-2021

FINAL ORDER No. 52101-52104 /2021

PER RACHNA GUPTA

The Appeal is allowed. For order, see order of date in Excise Appeal No. 52313 of 2019.

(Pronounced in the open Court on 27-12-2021)

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

SS